

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA.No./21/1475/2012
Dated: 23/3/2018

BETWEEN:

K. Satyanarayana
S/o.K. Mysaiah,
Aged about 54 years,
Occ: Ex. Tradesman-B, NFC,
R/o.1-9-454, Adikmet, Vidyanagar,
Hyderabad – 500 044.

..... Applicant

AND

1. The Union of India rep. by its,
Secretary , Dept. of Atomic Energy-cum-Chairman,
Atomic Energy Commission,
Anushakti Bhavan,
CSM Marg, Mumbai – 400 001.
2. The Chief Executive, Nuclear Fuel Complex,
ECIL (PO), Hyderabad – 500 062.
3. The Chief Administrative Officer,
Nuclear Fuel Complex,
ECIL (PO), Hyderabad – 500 062.

..... Respondents

Counsel for the Applicant : Dr. P. B. Vijay Kumar, Advocate
Counsel for the Respondents : Mr. V. Vinod Kumar, Sr. CGSC

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Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER
{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

No representation for the applicant.

2. Heard Mr. V. Vinod Kumar, learned Standing Counsel for the Respondents present.
3. After filing of the OA against the order of compulsory retirement the applicant died on 25.02.2014. Legal representatives filed MA.807/2017 to come on record and prosecute the case. Subsequently, learned counsel for the applicant submitted a letter dated 20.03.2018 stating that the legal representatives intend to withdraw the present OA. From the letter it appears that the legal representatives are not interested to prosecute the case after the death of the deceased employee. The MA.807/2017 is therefore, dismissed as withdrawn. The OA is dismissed as abated.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 23rd March, 2018
(Dictated in the Open Court)

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